

Compliance report in respect of the directions issued by this Hon'ble National Green Tribunal on 06.12.2018 and 18-12-2019 Application No.125/2017

Name of the Stake Holder	Activities to be under taken as per the NGT orders Dated 06-12-2018 and 18-12-2019	Action Plan Prepared /finalized	Cost of Completing the task assigned	Timeline for the Completion of the task	Remarks if any
BBMP	In para No.19 (4) of the NGT order, it is observed that “No further channelization and concretization of Rajakaluves	The concretization of SWD is avoided in all big Rajakaluves having width of more than 4.00 mtrs. However, due to development/construction of buildings by side of Rajakaluves, the retaining walls are unable to withstand the exterior pressure. At these points after technical verification ‘U’ shaped drain is being constructed, with intermediate pervious section / holes in the form of circular openings for enabling recharge of ground water. Where width of the land which is available for Rajakaluve is less than 4.0 m channelization of storm water drain is being avoided in the outskirts of the city and natural flow of the Rajakaluves is allowed, especially the downstream flow of Vrushabhavathi Valley, Challaghatta Valley, Hebbal Valley and Kormangala Valley.	Presently out of 842km, 389.00 KM is having pakka retaining walls and 453.00 KM is yet to be provided with retaining walls. It is proposed to provide 75.00 Km of retaining wall during the year 2020-21 and further as per available grants. Approximately about Rs. 6.25 Crores is required per KM for construction of retaining wall to SWD	2020-21- 75 KM, 2021-22 – 200 KM 2022-23- 178 KM total 453KM	
BBMP	In para No.19 (6) of the NGT order, it is observed that (a)“The authorities	In compliance with the order, the Tashildar conducted the survey of the lake and thereafter the Joint Commissioner, Mahadevapura Zone		Ongoing	

	<p>must conduct a survey in the buffer zone of the lake to identify the encroachments and appropriate exercise should be undertaken to remove them.</p>	<p>and Executive Engineer, Mahadevapura Zone with the assistance of Additional Director Land Records (East) have marked a 30 mtr buffer zone in Bellandur and Varthur Lake. The photographs showing the fixing of boundary of buffer zone at Bellandur as Annexure-1 and Varthur as Annexure-2.</p> <p>The Assistant Executive Engineer Marathahalli-sub division has identified 21 numbers of structures within 30mtr buffer zone of Bellandur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976. The statement showing the details of owner is enclosed as Annexure-3</p> <p>The Assistant Executive Engineer Whitefield-sub division has identified 04 numbers of structures within 30mtr buffer zone of Varthur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976 the statement showing the details of owners is enclosed as Annexure-4</p> <p>Recently Agara Lake has been handed over by the Forest</p>			
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	<p>b) Encroachments on SWD.</p>	<p>Department to the BBMP on 19/02/2020 for Maintenance, preservation and development purpose.</p> <p>The Chief Engineer Lakes BBMP has requested the Joint Commissioner South, Bomanahalli and East Zones of Bruhat Bangalore Mahanagara Palike to further request concerned Government officials of Revenue and Survey department to conduct survey of the lake and its buffer zone in order to identify any structures in such buffer zone enclosed as Annexure-5 and Annexure-6</p> <p>This would thereafter enable BBMP to take necessary action in accordance with law.</p> <p>b) As regard to encroachments removal on the Rajkaluves as on 12-02-2020, 1890 cases of Encroachments are removed and 736 cases are pending out of which in about 369 cases, survey work is in progress and removal of encroachments on 367 cases are in progress.</p>			
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BBMP	<p>In para No.19 (7) of the NGT order, it is observed that</p> <p>(a) The Commission recommends that CCTVS should be installed at appropriate locations for ensuring that no C&D waste is dumped in the buffer zone area of the lake.</p>	<p>As regards to installation of CCTV and LED street lights by BBMP at Bellandur Lake, BBMP has already installed 54 No. of 360 degree CCTV cameras and 200 Nos LED street lights at appropriate locations of lake boundary to ensure that no C&D waste is dumped and to monitor the construction in buffer zone area.</p> <p>The work of erecting 4 No of Watch tower at Bellandur lake area is in progress, the revised expected date of completion of watch tower will be 15th April 2020.</p> <p>BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Bellandur lake.</p> <p>As regard to Varthur lake BBMP is installing 54 Nos 360 degree wireless cameras and 200 Nos of LED street lights at the cost of 198 lakhs.</p> <p>Until now 32 CCTV cameras and 150 LED street lights have been installed and balance works are in progress the revised date of completion 31-03-2020,</p> <p>BBMP has proposed to erect 4 nos of watch towers in Varthur Lake area, the revised date of completion of</p>	<p>Rs.198.00 lakhs for installation of CCTV , street light and watch towers at Bellandur Lake</p> <p>Rs.198.00 lakhs for installation of CCTV , street light and watch towers at Varthur Lake</p>	31-03-2020	
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		<p>watch towers will be 31/03/2020. The photographs showing the installation of CCTV, LED street lights and watch towers at Bellandur Varthur lakes is enclosed Annexure-7</p>			
BBMP	<p>(b) Security Guards should be deployed at the most vulnerable locations to keep vigilance on illegal dumping of debris and to prevent encroachment activities.</p>	<p>Physical guarding of lake and buffer zone at Bellandur and Agara Lake has been done by deploying 21 Marshals on 24 hours duties. Exclusive mahindra bolero jeeps has been provided for effective patrolling of lake boundary. The Marshals were deployed with effect from 01 Mar 2018.</p> <p>(i) The C&D Waste/Solid waste dumping has been controlled after physical surveillance by marshals at Bellandur. The total expenditure incurred so far to Marshalls over the past 19 months is Rs.1,29,63,882/- The photographs showing the deployment of marshals at Bellandur Lake is enclosed as Annexure-8</p> <p>(ii) Physical guarding of lake and buffer zone at Varthur Lake has been done by deploying 21 Marshals on 24 hours duties. The Marshals were deployed with effect</p>	<p>For Bellandur Rs. Rs.1,29,63,882/- For Varthur Rs.79, 54,463.00</p>	Ongoing	

		<p>from 16 Nov 2019. Exclusive mahindra bolero jeeps have been provided for effective patrolling of lake boundary. The total expenditure of Marshalls for 12 months is Rs.79, 54,463.00. The photographs showing the deployment of marshals at Varthur Lake is enclosed as Annexure-9</p>			
BBMP	<p>(c) In case anyone is found to be dumping C&D waste or debris into the lake or its buffer zone, a penalty of Rs. 5 Lakhs be imposed for each offence in terms of the Order passed by this Hon'ble Tribunal on 19.04.2017.</p>	<p>In view of physical guarding of Bellandur, Varthur and Agara lakes the C&D / Solid waste dumping has been stopped.</p> <p>As regards to Construction and Demolition waste processing at present one private agency M/s Rock Crystals has established a 1000 MT capacity processing plant at Chikkajala at its own cost and the plant has just commenced its operation currently receiving 150 MT TO 200 MT daily for processing.</p> <p>The work order has been issued to M/S Rubble Revival Private Ltd. to Design, Finance, Build, Operate, and transfer 750 MTPD construction and demolition waste processing facility and transferred the land measuring 10 Acres at Survey Number 50 of Kannur Village is handed over to the company on 20-02-2020 The Site</p>		Ongoing	

		<p>handing over letter dated: 20-02-2020 is enclosed as Annexure-10 The plant is expected to operate in twelve months time. With this the combined capacity of C & D waste processing plants would be 1750 Tonnes Per Day.</p>			
BBMP	<p>In para No.19 (8) of the NGT order, it is observed that “No new facility commercial or non-commercial purpose, to be permitted within the territorial jurisdiction of Municipal Corporations of catchment area of the lake “ which generates sewage, until the commissioning of the STPs except public toilets. authorities to any project or facility within the buffer zone.</p>	<p>Maintenance of buffers in Storm Water Drains is based on the order of Hon’ble Supreme Court dated. 05-03-2019 with respect to Civil Appeal No. 5016/2016 and other connected cases. The Government of Karnataka vide its letter No. UDD 536 Bembuswa 2017, dated. 16-03-2019 has issued directions to follow the orders of the Hon’ble Supreme Court (Annexure -11)</p> <p>As per the order of the Hon’ble Supreme Court and directions of the Government, the Commissioner BBMP vide Office Order No. Addl.Dir/TP/PR/1084/2018-19, Dated. 19-03-2019 has ordered to follow the buffer as per the Zoning Regulation 2015 i.e., 30.00 mts for the lakes, 50.00 mts, 25.00 mts and 15.00 mts from the Centre of Primary Drain, Secondary Drain and Territory Drain respectively, while giving permissions for Development / Re-</p>			

		<p>development. (Annexure – 12).</p> <p>As per the Govt. notification no. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016, all residential group housing projects / apartments with 20 units and above or having a total built up area of 2000 sq.mts, for residential building, 2000 sq.mts of commercial building and 5000 sq.mts. of educational buildings, developments are permitted only after production of Consent for Establishment from KSPCB and the Occupancy Certificate is issued to occupy the buildings only after the installation of STP's and duly obtaining Consent for Operation of STP's from KSPCB (Annexure – 13)</p>			
BBMP	<p>In para No.19 (10) of the NGT order, it is observed that structures, between 30-75 meters of Rajakaluves, which have already been constructed prior to 7.5.2015 (Forward Foundation Judgment) but are uninhabited</p>	<ul style="list-style-type: none"> • No new facility or expansion of existing facility permitted within the territorial jurisdiction of Municipal Corporation of catchment area of the lake until the commissioning of STPs as per Govt. Notification No. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016. Such structures which have not installed STPs in their premises, occupancy certificates for such buildings are 			

	not to be occupied without the prior permission of the Hon'ble Tribunal and in any event not until commissioning of the STP's in order to prevent generation of more sewage.	<p>not been issued.</p> <ul style="list-style-type: none"> No new facility or expansion of existing facility within the buffer zone as per zoning regulations 2015 of rajakaluves / SWDs are permitted. 			
BBMP	In para No.19 (11) of the NGT order, it is observed that "Structures between 30-75meters of Rajakaluves, which are under construction, be restrained from constructing further without the prior permission of the Hon'ble Tribunal and in any event not until the commissioning of the STPS."	No structures are permitted to be constructed within the buffer zones of rajakaluves as per zoning regulations 2015.			
BBMP	In para No.19 (16) of the NGT order, it is observed that post removal of waste from the Lake	A detailed project report is under preparation to dispose off the silt removed from storm water drain and lakes in a scientific manner in to the abandoned quarries as per Solid			

	and from the Rajakaluves, the State ought to prepare a detailed project report with respect to disposal of the same.	Waste Management Rule 2016, so that the quarry land is reclaimed and also such reclaimed land can be later used for afforestation and / or play grounds or parks. Identification of specific quarry out of available quarries at Marenahalli, Bagalur, Hullalli will be decided in respect of disposal of silt from Bellandur and Varthur lake, keeping in mind the size of landfill requirement by minimizing transportation is being done by Bangalore Development Authority, are part of the DPR.			
BBMP	In para No.26 (x) of the NGT order, it is directed that the BBMP will be required to deposit a sum of Rs. 25 crores in this regard to CPCB separately in the same manner as (ix).	BBMP has deposited a sum of rupees 25 crores to CPCB vide letter dated 5/12/2019, without prejudice to the application filed by BBMP before Hon'ble NGT, which is pending consideration, the Application is numbered as MA no 235/2019.			
BBMP	In para No.26 (xii) of the NGT order, it is directed that the amount can be recovered by the State/BBMP from	BBMP has taken steps towards recovering amount from polluters by levying challans. Additionally, since the legacy waste is also a part of the pollution of the lake, independent responsibility cannot be cast on any			

	polluters and the erring officers.	single officer and also for the reasons stated in a MA No. 235/2019 which is pending consideration before this Hon'ble NGT. A total of 9 cases of illegal dumping by tractors, individuals, dumpers and other groups have been captured at Varthur, total penalty levied so far is 7,03,200/- .			
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